

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 935 of 2020

IN THE MATTER OF:

Directorate of Economic Offences

...Appellant

Vs

Binay Kumar Singhania & Ors.

....Respondents

Present:

**For Appellants: Mr. Soumendra Nath Mookherjee, Sr. Advocate
with Nandini Sen, Advocates**

**For Respondents: Mr. Gaurav Mitra, Advocate for Respondent No. 1
Ms. Shriya Raychaudhury, Advocate
Mr. Kanishk Khetan, Advocate
Mr. Nipun Gautam, Advocate
Mr. Binay Kumar Singhania – Liquidator
Mr. Dwaipayan Ghosh, Advocate**

ORDER
(Through Virtual Mode)

23.11.2020 Mr. Gaurav Mitra, Learned Counsel appears for 1st Respondent and prays for time to file Reply/Response and accordingly, he is permitted to file Reply/Response for Respondent No. 1 by 13.12.2020.

In the meantime, Let notices be issued to Respondent Nos. 2 and 3 by Speed Post. Requisites along with process fee, if not filed, be filed by 25.11.2020. If the Appellant provides the e-mail address of Respondents, Let notices be also issued through e-mail returnable by 13.12.2020.

The Registry is directed to List the Appeal on **14th December, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)